

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s).3947/2019

[Arising out of impugned final judgment and order dated 21-02-2018 in SBCMA No.2022/2017 passed by the High Court of Judicature for Rajasthan at Jaipur]

MOHAMMAD MARUF KHAN & ANR.

PETITIONER(S)

VERSUS

ICICI LOMBARD
GENERAL INSURANCE COMPANY LTD. & ORS.

RESPONDENT(S)

Date : 12-02-2025 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE MANMOHAN

For Petitioner(s) :Mr. Ansar Ahmad Chaudhary, AOR (N.P.)

For Respondent(s) :Mr. Navneet Kumar, Adv.
Mr. Harsh Sharan, Adv.
Mr. Parijat Kishore, AOR

Upon hearing the counsel the Court made the following
O R D E R

1. None appears for the petitioners.
2. Learned counsel for the respondent/Insurance Company prays for an adjournment.
3. Prayer accepted.
4. Re-list the special leave petition after two weeks.

(D. NAVEEN)
COURT MASTER (SH)

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)